

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 312
IA-2473/2022
In
IB-757(ND)/2020

IN THE MATTER OF:

Vani Advertising

.... APPLICANT/PETITIONER

Vs.

M/s. Santasha Real Estate Private Limited

.... RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Gunjan Mittal, RP along with Counsel S.P. Chawla
For the Respondent : Adv. Prince Jain

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 31.05.2023.

Sd/-
(Court Officer)